

123

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

O.A.No.1315 OF 1996.      DATE OF ORDER:1-6-1999.

BETWEEN:

Asif Hussain. ....Applicant

and

1. Union of India, rep. by its General Manager, Department of Telecommunications, Hyderabad.
2. Chief General Manager, Department of Telecommunications, Hyderabad.
3. Area Manager, Department of Telecommunications, Hyderabad Telecom District, Hyderabad.
4. Divisional Engineer, Digital Tax, Telephone Bhavan, Saifabad, Hyderabad.

....Respondents

COUNSEL FOR THE APPLICANT :: Mr.Y.Suryanarayana

COUNSEL FOR THE RESPONDENTS:: Mr.V.Vinod Kumar

CORAM:

THE HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN)

AND

THE HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER (JUDL)

: ORDER :

ORAL ORDER (PER HON'BLE SRI R.RANGARAJAN, MEMBER (A))

None for the Applicant. Heard Mr.V.Vinod Kumar, learned Standing Counsel for the Respondents.

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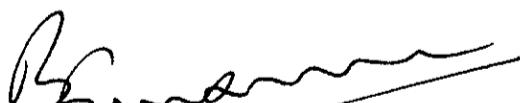
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2. This OA was filed for the following reliefs:-

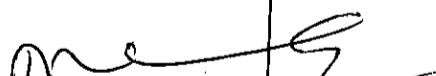
"To call for the records relating to and connected with the Proceedings No.TA/STA/56/4-8/94/6, dated:21-9-1995 of the 2nd respondent which confirmed the order of removal passed in Proc.No.DTAX HD-4/PT-I/51, dated:4-1-1994, of the 4th respondent removing the applicant from service which was in turn confirmed in an appeal in Proc. No.DTAX HD-4/PT-I, dated:12-4-1994, and to quash the same and to consequently declare that the order of removal of the applicant from service as unconstitutional."

3. This OA was adjourned right from 12-6-1994 onwards. The case was heard on 24-8-1998, wherein it has been clearly stated, no further adjournment will be granted. When it listed on 31-5-1999, the learned Counsel for the Applicant nor the applicant was present. It has been clearly stated that if the applicant or his Counsel is not present today, the OA will be dismissed.

4. Inspite of the docket order, neither the applicant nor his Counsel is present. Hence, the OA is dismissed for default. No costs.

  
(B.S. JAI PARAMESHWAR)

~~1.6.99 MEMBER (JUDL)~~

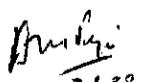
  
(R. RANGARAJAN)

MEMBER (ADMN)

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DSN

DATED: this the 1st day of June, 1999  
Dictated to steno in the Open Court

  
361P

~~1ST AND 2ND COURT~~

COPY TO:-

1. Hohn J

2. HHRP M(A)

### 3.1. ~~Hasse~~ M(7)

## 5. SPARE

TYPED BY -  
COMPARED BY

CHECKED BY  
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR,  
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD :  
MEMBER (A)

THE HON'BLE MR.R.RANGARAJAN  
MEMBER (A).

THE HON'BLE MR.B.S.JAI PARAMESWAR :  
MEMBER (J)

ORDER: 1-6-99

ORDER / JUDGEMENT

MA./PA./CP No.

· in

DA. NO. 131596

ADMITTED AND INTERIM DIRECTIONS  
ISSUED.

ALLOWED.

C. P. CLOSED.

R. A. CLOSED.

O. A. C. 036D.

DISPOSED OF WITH DIRECTIONS.

DISMISSED

DISMISSED AS WITHDRAWN.

~~ORDERED / REJECTED.~~

SBR

COSTS, दायरी केन्द्रीय प्रशासनिक अधिकरण  
Central Administrative Tribunal  
द्वेष्य / DESPATCH  
14 JUN 1999  
हैदराबाद व्यायामी बैठक  
HYDERABAD BENCH